

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:6458  
ANSWERED ON:05.05.2010  
PUBLIC INTEREST DISCLOSURES (PROTECTION OF INFORMERS) BILL, 2009  
Dhruvanarayana Shri R.

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the steps taken by the Government to enact the Public Interest Disclosures and Protection of Informers Resolution Act, 2004;
- (b) whether there is an act already in place to protect the whistle blowers;
- (c) if so, the details thereof; and
- (d) the status of the Public Interest Disclosures (Protection of Informers) Bill, 2009?

**Answer**

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs (SHRI PRITHVIRAJ CHAVAN)

(a) to (d): The Public Interest Disclosure and Protection of Informers Bill, 2002 as drafted by the Law Commission of India, was initially examined by a Group of Ministers which made some suggestions and also recommended detailed examination of the Bill by a Committee of Secretaries (CoS). As per the suggestions of the CoS, a modified bill has now been drafted which is presently under consideration of a Group of Ministers.

Pending formulation of a suitable Act, the Government had issued a Resolution dated 21st April, 2004 providing for machinery for acting on complaints from "whistle-blowers". The Central Vigilance Commission has been authorized as the Designated Agency, to receive written complaints or disclosure on any allegation of corruption or mis-use of office by any employee of the Central Government or of any Corporation established by or under any Central Act, Government Companies, Societies or local authorities owned or controlled by the Central Government. The Resolution provides for adequate mechanism to protect whistle blowers from victimization.